

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.190/99

Date of order: 17.11.1999

Basheer Mohammad, S/c Shri Alladin, working on the post of Shunting Zamadar, O/o the Chief Works Manager, Western Rly, Kota Division, R/c J.P.Nagar, Gopal Mill, Kota Junction.

...Applicant.

Vs.

1. Union of India through General Manager, Western Rly, Churchgate, Mumbai.
2. The Divisional Railway Manager, Western Rly, Kota Divn, Kota.
3. Chief Works Manager, Western Rly, Kota Division, Kota.
4. Divisional Operating Manager(Estt) Western Rly, Kota Divn, Kota.
5. Shri Mansoor Ali, Shunting Zamadar, O/c the Chief Works Manager, Western Rly, Kota Division, Kota.

...Respondents.

Mr.P.V.Calla - Counsel for applicant.

Mr.R.G.Gupta - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

In this Original Application the applicant makes a prayer to quash and set aside the impugned order dated 19.4.99 by which the applicant stands reverted.

2. Reply was filed by the respondents which is placed on record.

3. The learned counsel for the respondents at the time of arguments has submitted that in view of order dated 4.5.99, the impugned order dated 19.4.99 was held as inoperative, therefore, the grievance of the applicant has already been redressed.

4. We have perused the order dated 4.5.99 which is reproduced as under:

*मानू केन्द्रीय प्रशासनिक अधिकरण, जयपुर के उक्त आदेशों के अनुसार इस कार्यो के सम संचयक कार्यो आदेश दि० 19.4.99 को इन-ऑपरेटिव रखना है। तदनुसार कार्यो आदेश सं०-ई. 839/14 खंड. 3 दि० 19.4.99 को स्थगित रखते हुये श्री बशीर मोहम्मद को तदर्थ शंटिंग जमादार के पद पर पूर्व टि०नं० 2618 पर रखा जाता है एवं श्री मंसूरअली पूर्णतया: तदर्थ शंटिंग जमादार टि०सं० 2686 वे०मा० स०४०००-६००० को मंडल परिचालन प्रबंधक स्थायीकोटा मंडल, कोटा के पास तत्काल से भारमुक्त कर अग्रिम पोस्टिंग हेतु भेजा जाता है।*

5. This order of the respondents makes it very clear that the order dated 19.4.99 passed earlier made imperative. In view of the order dated 4.5.99 by which the grievance of the applicant has been redressed, this O.A has become infructuous.

6. We, therefore, dispose of this O.A in view of the order dated 4.5.99, as having become infructuous. In case any order is issued against the applicant for his reversion, the applicant will be free to approach the Tribunal.

7. No order as to costs.

  
(N.P. Nawani)

Member (A)

  
(S.K. Agarwal)

Member (J).